

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).4296/2017

(Arising out of impugned final judgment and order dated 22-02-2017 in AS No. 38659/2016 passed by the High Court Of Judicature At Allahabad)

DILIP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 42530/2017 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 44626/2017 and IA No.86592/2017-EXEMPTION FROM FILING O.T.)

Date : 08-09-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Ajay Kumar Talesara, AOR
Mr. Amit Singh Chauhan, Adv.

For Respondent(s) Mr. Amit K. Singh, Adv.
Mr. Manish Raghav, Adv.
Ms. Rashmi Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents state that the counter affidavit filed by them contain certain errors and he wants to correct the same. Let him replace the same by fresh affidavit, which shall be filed within one week.

Rejoinder affidavit, if any, be filed within two weeks thereafter.

Respondent No.1 shall be served through standing counsel.

List after three weeks.

(B.PARVATHI)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER